**Division Bench** 

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.130/2014 I.A-74/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th August, 2017, 10.30 A.M.

Name of the Company Under Section		Bakul Keshav Lal Chandar -Vs- CESC Limited.	ria	
		59 Rectification		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1.	TARUN AICH	ADVOCATE	FOR RESPONDENTNOZ	18,8.2017
2.	CSSIDDHI ?	DHANDHARIA Company Scorelary	Petitoner	8/08/12

## ORDER

Ld. Pr. CA for the petitioner and the Ld. Advocate for the respondent are present.

Ld. Pr. CA for the petitioner made a request for adjournment on the basis that due to some unavoidable circumstances he could not come to India. So she sought further time to file reply. Prayer is allowed. Petitioner may file reply subject to payment of Cost of Rs.3,000/-, which may be paid to the State Legal Service Authority, West Bengal.

List the matter on 03/10/2017.

(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)